

SUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-4343/93]*
 - (b) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. *[Placed in Library. See No. LT-4344/93]*

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, I want to say a word on the slip-shot and the faulty manner in which this Bhopal Gas Leak Disaster Scheme is being implemented and the way in which the claims are being processed by the Claims' Court.

We find that it has become a kind of not Courts for settling claims but they have become courts for rejecting claims. 75 per cent of the claims which have been examined so far from the most severely affected areas are being rejected. The medical categorisation is also excluding a large number of victims from the relief scheme. The way in which this is going on it will take 20 years to be implemented. We have been raising this again and again.

MR. SPEAKER: You cannot discuss it like this. You can object as to why the papers were not laid on the Table of the House on that. You cannot go on discussing what is given in the paper...

(Interruptions)

MR. SPEAKER: Your point is very valid and important. We will try to see as to how we can deal with it.

SHRIMATI MALINI BHATTACHARYA: These assertions have not been abided by the Tribunals.

PAPERS LAID ON THE TABLE— Contd.

Memorandum of Understanding between Bharat Earth Movers Ltd. and the Department of Defence Production and Supplies, Ministry of Defence for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARMANGALAM) ON BEHALF OF SHRI MALLIKARJUN: I beg to lay on the Table a copy each of the following papers (Hindi and English versions):

(1) Memorandum of Understanding between the Bharat Earth Movers Ltd. and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94. *[Placed in library. See No. LT-4345/93]*

(2) Memorandum of Understanding between the Bharat Dynamics Ltd. and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94. *[Placed in library. See No. LT-4346/93]*

(3) Memorandum of Understanding between the Bharat Electronics Ltd. and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94. *[Placed in library. See No. LT-4347/93]*
Notification under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIA-